

Exports and Imports

3077. SHRI JYOTIRMOY BASU : Will the Minister of COMMERCE be pleased to state :

(a) total yearly value of imports and exports from the year 1960-61 to 1967-68 ;

(b) the total value of imports and exports handled by the foreign controlled private sector concerns during this period annually ;

(c) the total value of petroleum and electrical equipments imported from foreign countries each of these years and the proportionate value or import of petroleum and electrical equipments handled by the foreign controlled companies ;

(d) the value of jute, tea and cotton textiles exported to foreign countries in each of these years ; and

(e) the value of the exports of these items handled by foreign controlled companies in each of these years ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) and (e). A statement showing total yearly imports and exports, value of petroleum and electrical equipments imported from foreign countries and the value of jute, tea, cotton exported to foreign countries in the years 1960-61 to 1967-68 is laid on the Table of the House. [*Placed in Library. See No. LT-2482/68.*]

Import licences are issued to individual parties and no information is available about their controlling interests from the statistics maintained regarding issue of licences. The details of the licences issued are available in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", copies of which are available in the Parliament Library.

Smallscale Industries

3078. SHRI GADILINGANA GOWD :
DR. SUSHILA NAYAR :
SHRI ONKAR LAL BERWA :
SHRI P. K. DEO :
SHRI R. R. SINGH DEO :
SHRI V. NARASIMHA RAO :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the Lokanathan Study

Team on recession in the small scale industries has recommended postponement, by one year, the recovery loans due from entrepreneurs to financial institutions and National Industries Corporation ;

(b) whether Government would lay a copy of the report of the Lokanathan study team on the table of the House ; and

(c) whether various recommendations made by the study team have been examined if so, Government's reaction thereto ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir. Based on the merits of individual units, the Committee has also recommended that the concession may be given to parties who have been regular in payment of instalments upto June, 1966 and should apply only to such cases as are affected by the recession.

(b) and (c). The recommendation of the Committee is under the consideration of Government. A copy of the Report is placed in the Parliament Library.

Royalaseema Mills Ltd., Adoni.

3079. SHRI GADILINGANA GOWD : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether It is a fact that the Royalaseema Mills, Adoni are permitted to pay Rs. 2000 a month to its Managing Director and that the two other Directors are paid at the rate of Rs. 1000 each per month for production and marketing respectively ;

(b) whether Government have examined the necessity of paying to two other Directors also when the Managing Director is paid decently for managing the business of the Mills ;

(c) whether there are any precedents in any other mills of the size of Royalaseema Mills where other Directors are also paid in addition to the Managing Director ;

(d) what are the savings for the mills after adoption of this system of appointing Managing Director and other Directors from that of the Managing Agency ; and

(e) whether it is a fact that the present Managing Director and other two Directors

were previously partners in Managing Agency firm of this Mills ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Yes, Sir. All aspects of the matter were examined by the Company Law Board before the matter was decided.

(c) Yes, Sir. There are many companies of comparable size of the Rayalaseema Mills Limited, having Managing Directors and also whole-time Directors who are being paid remuneration on the same pattern.

(d) During the 5 years prior to the abolition of the Managing Agency System in this company on the 21st September, 1967, the managing agency firm, namely, the Rayalaseema Agencies, were drawing remuneration on a sliding scale from 8% to 4% depending on the net profits of the company and the actual amounts drawn by them year-wise as indicated below :

1963	Rs. 73,060
1964	Rs. 56,720
*1065	Rs. 1,889
*1966	Nil
Nine month of 1967	Rs. 6,704

(*The Managing Agents were not entitled to draw any minimum remuneration in case there was inadequacy of profits or loss in any particular year.)

As against this, the total managerial remuneration now sanctioned for the Managing Director and the two Whole-time Directors is only Rs. 48,000/- per annum as against Rs. 73,060 and Rs. 56,720 in 1963 and 1964 drawn by them when the company had adequate profits,

(e) Yes, Sir.

Industrial Estates

3080. SHRI GADILINGANA GOWD: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether various States have submitted their detailed proposals in respect of the development/establishment of industrial estates during the Fourth Five Year Plan ;

(b) if so, the details thereof ; and

(c) the likely expenditure to be incurred and the expected rate of industrial growth to be achieved ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Export for the States of Madras and West Bengal, draft proposals for the Fourth Five Year Plan have been received from all the State Governments and Union Territories and a statement showing the outlays proposed by them for industrial estates (including schemes for developed areas, etc.) under the Fourth Plan is laid on the Table of the House. [*Placed in Library. See No. LT-2483/68*]. In most cases, the draft proposal do not contain details about the number of estates proposed to be set up, location, etc. However, these proposals are now under consideration.

Import of Silver Oxide Zinc Batteries

3081. SHRI GADILINGANA GOWD: Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a large quantity of silver Oxide zinc batteries is imported from abroad ; and

(b) if so, the quantity imported during the years 1965, 1966 and 1967 and the value thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD SHAFI QUREHI) : (a) and (b). Silver Oxide Zinc Batteries are not separately classified in the Indian Trade Classification or in the import Trade Control Schedule and as such the required information is not available. A statement indicating the quantity and value of Dry Cell Primary batteries and wet cell Primary batteries imported during 1965-66 to 1967-68 is laid on the Table of the House. [*Placed in Library. See No. LT-2484/68*].

All India Handloom Board

3082. SHRI GADILINGANA GOWD: Will the Minister of COMMERCE be pleased to state :

(a) the present constitution and personnel of the All India Handloom Board ;